

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
RAJYA SABHA
UNSTARRED QUESTION No. 1254
TO BE ANSWERED ON 29.07.2021

STATUS OF THE RECOGNITION OF FOREST RIGHTS.

1254: SHRI BIKASH RANJAN BHATTACHARYYA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) the State-wise status of the recognition of forest rights of the Scheduled Tribes and other traditional Forest Dwellers;
- (b) the number of claims received by the States, the number which have been rejected and the number of claims which have been accepted;
- (c) the reasons behind rejection of claims; and
- (d) whether all the forest villages have been converted to revenue villages before processing such recognition?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) to (c) The implementation of forest rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and recognition of forest rights thereunder is a continuous activity falling within the purview of the State Governments. The process of receipt of claims and their settlement, including review of rejected cases, is in process.

(d) Rights of settlement and conversion of all forest villages, old habitation, unsurveyed villages and other villages in forests, whether recorded, notified or not into revenue villages is one of the forest rights of forest dwelling Scheduled Tribes and other traditional forest dwellers under Section 3(1)(h) of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA in short). As per the Act and rules made thereunder, State Governments are responsible for implementation of the provisions of the Act. No information in this regard is maintained centrally.
